

## MP/MLA for the month of December 2023

S.No.	Name of the District	Previsious Balance as on 01.12.2023	Institution	Disposal	Closing balance as on 31.12.2023
1	Ambala	0	0	0	0
2	Bhiwani	0	0	0	0
3	Faridabad	1	0	0	1
4	Fatehabad	0	0	0	0
5	Gurugram	36	0	0	36
6	Hisar	0	0	0	0
7	Jhajjar	1	0	1	0
8	Jind	0	0	0	0
9	Kaithal	1	0	1	0
10	Karnal	0	0	0	0
11	Kurukshetra	0	0	0	0
12	Narnaul	0	0	0	0
13	Nuh	4	0	0	4
14	Palwal	0	0	0	0
15	Panchkula	6	0	0	6
16	Panipat	1	0	0	1
17	Rewari	1	0	0	1
18	Rohtak	2	0	0	2
19	Sirsa	0	0	0	0
20	Sonipat	0	0	0	0
21	Yamunanagar	1	0	0	1
	<b>Total</b>	54	0	2	52

Details of pending cases against MPs/MLAs in the State of Haryana as on 31.12.2023

Sr.No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
	Ambala	Nil																					
	Bhiwani	Nil																					
1	Faridabad	Sh.Tayyab Hussain, Chief Judicial Magistrate	Sh.Sushil Gupta	-	Sitting	State vs Sushil Gupta	CHI/4351/2022	HRFB030654762022	157 dated 22.06.2021	Sarai Khwaja	269,188 IPC and 51 of DM Act	6 Months or Fine or Both	12/9/2022	12/9/2022	-	-	Arguments on application for discharging of applicants/ accused and 12-01-2024	-	8	-	8	6 Months	
	Fatehabad	Nil																					
2	GGM	Dr. Virender Parshad , ASJ	SH.NITIN GADKARI		SITTING	Mukesh Vs. Nitin Gadkari	COMA/12/2020	HRGR01-001728-2019	COMPLAINT	SEC 9A	PC ACT U/S 11 & 13 (1)(D) (E), 120B,166,336,406,409,420,468, 471 & 504	LIFE IMPRISONMENT	NA	NA	05-07-2018	Na	09.01.2024, Argument	No	19	19	0		It is submitted that in view of the directions contained in judgments passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 536 of 2011 titled 'Public Interest Foundation & other Vs. Union of India & another' and Writ Petition (Civil ) No. 699 of 2016 titled 'Ashwani Kumar Upadhaya Vs. Union of India' as well as the directions conveyed by Hon'ble High Court vide letter No. 858/Spl/Gaz.II.17 dated 22.07.2021, the Courts concerned have been directed to dispose of such cases expeditiously by giving priority over and above other cases.
3	GGM	Sh. Manoj Kumar Rana, ACJM		Sukhbir Kataria	Former	Omparkash Vs. Mehuram	(136)74820/2014	HRGR03-0033202012	Complaint	Sec-5, Ggm	420	10 Years	2/21/12	2/21/12	21/02/12	No	04.01.2024,Pre Evidence	No	7 witness filed by complainant in pre charge evidence.	5, Witness examined in pre charge evidence.	Witness List not filed	one year(Stayed has been removed vide order dated 27.04.2021)	
4	GGM	Sh. Manoj Kumar Rana, ACJM		Sukhbir Kataria	Former	Omparkash Vs. Narender	135	HRGR03-0001342012	Complaint	Sec-5, Ggm	420	10 Years	11/9/12	11/9/12	09/11/12	No	17.02.2024, Awaiting Order,	No	5 witness filed by complainant in pre charge evidence.	2,Witness examined so far in pre charge evidence.	Witness List not filed	One Year (Hon'ble High Court has directed to adjourn the case beyond the date fixed before Hon'ble High Court)	
5	GGM	Sh. Manoj Kumar Rana, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Ramesh	114	HRGR03-0048872013	Complaint	Sec-5, Ggm	420	10 Years	1/3/13	1/3/13	03/01/13	No	04.01.2024, evidence	No	6 witness filed by complainant in pre charge evidence.	6, witness examined in pre charge evidence.	Witness List not filed	One year(Stayed has been removed vide order dated 14.10.2021)	
6	GGM	Sh. Manoj Kumar Rana, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Sant Ram	219	HRGR03-0015372013	Complaint	Sec-5, Ggm	420	10 Years	1/10/13	1/10/13	10/01/13	No	04.01.2024, Argument on application.	No	7, witness filed by complainant in pre charge evidence.	7, Witness examined in pre charge evidence.	Witness List not filed	(Stayed has been removed vide order dated 27.04.2021)	

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7	GGM	Sh. Manoj Kumar Rana, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Devender	106	HRGR03-0014982013	Complaint	Sec-5, Ggm	420	10 Years	2/2/13	2/2/13	02/02/13	No	04.01.2024, Argument	No	7, witness filed by complainant in pre-charge evidence.	7, Witness examined in pre charge evidence.	Witness List not filed	(Stayed has been removed vide order dated 14.10.2021)	
8	GGM	Sh. Manoj Kumar Rana, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Satish	218	HRGR03-0003212013	Complaint	Sec-5, Ggm	420	10 Years	6/4/13	6/4/13	04/06/13	No	04.01.2024, evidence	No	7, witness filed by complainant in pre-charge evidence.	4, Witness examined so far in pre charge evidence.	Witness List not filed	(Stayed has been removed vide order dated 14.10.2021)	
9	GGM	Sh. Manoj Kumar Rana, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Parveen	217	HRGR03-0017122013	Complaint	Sec-5, Ggm	420	10 Years	6/15/13	6/15/13	15/06/13	No	04.01.2024, Argument	No	6, witness filed by complainant in pre-charge evidence.	5, Witness examined so far in pre charge evidence.	Witness List not filed	(Stayed has been removed vide order dated 27.04.2021)	
10	GGM	Sh. Manoj Kumar Rana, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Praveen	216	HRGR03-0058112013	Complaint	Sec-5, Ggm	420	10 Years	8/19/13	8/19/13	19/08/13	No	04.01.2024, Argument	No	6, witness filed by complainant in pre-charge evidence.	4, Witness examined so far in pre charge evidence.	Witness List not filed	(Stayed has been removed vide order dated 14.10.2021)	
11	GGM	Sh. Manoj Kumar Rana, ACJM		Sukhbir Kataria	Former	Omparkash Vs. Arvind	235	HRGR03-0019892013	Complaint	City	420	10 Years	9/7/13	9/7/13	07/09/13	No	04.01.2024, Argument	No	6 WITNESS	One witness partly examined in pre charge evidence.	6 WITNESS	one year(Stayed has been removed vide order dated 14.10.2021)	
12	GGM	Sh. Manoj Kumar Rana, ACJM		Sh. Sukhbir Kataria	Former	State vs Sukhbir	4507(639)	HRGR031076862019	854/2015	City	420/467/468/471/120B, R.P. Act	LIFE IMPRISONMENT	12/20/19	12/20/19	12/20/19	4/17/23	06.02.2024, PWS	No	22	6	16	one year(Stayed has been removed vide order dated 27.04.2021)	
13	GGM	Sh. Manoj Kumar Rana, ACJM		Sh. Om Parkash Chautala/ Sh.Ashok Arora & Sh.Abhay Singh Chautala/ Sh. Kuldeep Singh Bishnoi (Sitting)	FORMER	Paramveer Rathi Vs Vipin Pubby	103/COMI/74820/2014	HRGR03-003250-2008	Complaint	Sadar	499,500,501 IPC	12 YEAR	08/09/08	08/09/08	08/09/08	No	06.01.2024, Pre-Evidence	No	8	One witness partly examined in pre charge evidence.	7	one year(Stayed has been removed vide order dated 27.04.2021)	
14	GGM	Sh. Manoj Kumar Rana, ACJM		Sukhbir Kataria	Former	Om Parkash VS Ishvanti Devi	Comi/351/2022	HRGR03-046516-2022	Complaint	Sec-5, Ggm	156(3)		05/30/22	05/30/22	05/30/22	No	30.01.2024, Consideration	No	No				
15	GGM	Sh. Manoj Kumar Rana, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/378/2022	HRGR03-050924-2022	Complaint	Sec-5, Ggm	156(3)		06/10/22	06/10/22	06/10/22	No	30.01.2024, Notice	No	No				
16	GGM	Sh. Manoj Kumar Rana, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/373/2022	HRGR03-050307-2022	Complaint	Sec-5, Ggm	156(3)		06/08/22	06/08/22	06/08/22	No	30.01.2024, Notice	No	No				
17	GGM	Sh. Manoj Kumar Rana, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/394/2022	HRGR03-052610-2022	Complaint	Sec-5, Ggm	156(3)		6/15/22	6/15/22	6/15/22	No	30.01.2024, Notice	No	No				

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18	GGM	Sh. Manoj Kumar Rana, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/377/2022	HRGR03-050852-2022	Complaint	Sec-5, Ggm	156(3)		6/9/22	6/9/22	6/9/22	No	30.01.2024, Consideration	No	No				
19	GGM	Sh. Ramesh Chander, CJM		Sukhbir Kataria	Former	Om Parkash Vs Vikash	132	HRGR03-0011832013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	9/19/13	Na	15.01.2024, Evidence	No	Witness List Not Filed	Seven witness partly examined in pre charge evidence.	Na	Around One year	
20	GGM	Sh. Ramesh Chander, CJM		Sukhbir Kataria	Former	Omparkash Vs. Naresh	214	HRGR03-0057302013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	20/09/13	Na	05.02.2024, Awaiting order Ld. Appellate Court of Sh. Jasbir Singh, ASJ, GGM.	No	Witness List Not Filed	No Witness examined in pre-charge evidence	Na	Around One year	
21	GGM	Sh. Ramesh Chander, CJM		Sukhbir Kataria	Former	Om Parkash Vs Rohit	207	HRGR03-0063762013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	9/29/13	Na	11.01.2024, Awaiting Order	No	10 Witness	Charge framed 5 witness examined in pre charge evidence	Five	Around One year	
22	GGM	Sh. Ramesh Chander, CJM		Sukhbir Kataria	Former	Om Parkash Vs Raj Singh	213	HRGR03-0046092013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	11/2/13	Na	11.01.2024, Charge	No	6 WITNESS	Charge framed 6 witness examined in pre charge evidence	Na	Around One year	
23	GGM	Sh. Ramesh Chander, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	227	HRGR03-0562892018	262/2015	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	11/12/18	15.01.2024, Prosecution Evidence	No	15 Witness	13 Witness Examined So far.	Two	Around One year	
24	GGM	Sh. Ramesh Chander, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	230	HRGR03-0562902018	261/2015	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	11/12/18	23.01.2024, Procecuton Evidence	No	18 Witness	18 Witness Examined So far.	Na	Around One year	
25	GGM	Sh. Ramesh Chander, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	232	HRGR03-0562922018	483/2014	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	Na	10.01.2024, Procecuton Evidence	No	21 Witness	19 Witness Examined So far.	Two	Around One year	
26	GGM	Sh. Ramesh Chander, CJM		Sukhbir Kataria	Former	Om Parkash Vs. Akash Kataria	236	HRGR03-0066262013	Complaint	City	420	10 Years	Na	Na	01/10/13	NIL	16.02.2024, Evidence, Awaiting order from High Court in CRM-M-33595-2022 / 16.01.2024	Yes	6 WITNESS	Six witness partly examined in pre charge evidence.	Na	Around One year	
27	GGM	Sh. Ramesh Chander, CJM		Sukhbir Kataria	Former	State Vs Pawan Dawas	234	HRGR03-177222017	952/13	City	420	10 Years	4/7/17	7/7/17	Na	Na	06.01.2024, Prosecution evidence	No	24 WITNESS	13 witness examined	Eleven	Around One year	
28	GGM	Sh. Ramesh Chander, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	237	HRGR03-0054022019	478/2014	SECTOR -5	420	10 Years	14/01/19	14/01/19	Na	Na	09.01.2024, Prosecution evidence	No	26 Witness	20 Witness examined	Six	Around One year	
29	GGM	Sh. Ramesh Chander, CJM		Sukhbir Kataria	Former	Om Parkash Vs Meenakshi	224	HRGR03-072241-2018	Complaint		420	10 Years	12/7/18	Na	12/7/18	Na	02.02.2024, Awaiting order Ld. Appellate Court of Sh. Rajesh Sharma, ASJ, GGM.	No	19 Witness	Na	Nineteen	Around One year	

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30	GGM	Sh. Ramesh Chander, CJM		Umesh aggarwal	Former	State vs Umesh Aggarwal / Manorama etc.	(85)770/CHA,2019	HRGR03-0453212021	154/21	Kherki Daula	7,10, HUDRA Act	7 year	28.07.2021	28.07.2021	Na	Na	08.01.2024, Charge	No	18 Witness	Six Witness examined	Twelve	one year	
31	GGM	Sh. Ramesh Chander, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	6311/2020	HRGR03-011644-2020	Complaint	Udyog vihar	138/142, NI Act	2 year	Na	Na	20.02.2020	Na	03.01.2024, Proclamation U/s 82 & 83 Cr.P.C	No	4 Witness	Two witness examined .	Two	Around One year	
32	GGM	Sh. Ramesh Chander, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	54558/2019	HRGR03-104286-2019	Complaint	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	20.01.2024, Awaiting further order	YES, from Hon'ble High Court	Witness List Not Filed	Na	Na	Around One year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021
33	GGM	Sh. Ramesh Chander, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	54559/2019	HRGR03-104285-2019	Complaint	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	20.01.2024, Awaiting further order	YES, from Hon'ble High Court	4 witness	Na	Four	Around One year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021
34	GGM	Sh. Ramesh Chander, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	13925/2020	HRGR03-023259-2020	Complaint	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	20.01.2024, Awaiting further order	YES, from Hon'ble High Court	4 witness	Na	Four	Around One year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021
35	GGM	Sh. Ramesh Chander, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	13926/2020	HRGR03-023260-2020	Complaint	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	20.01.2024, Awaiting further order	YES, from Hon'ble High Court	4 Witness	Na	Four	Around One year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021
36	GGM	Sh. Ramesh Chander, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	6594/2020	HRGR03-011927-2020	Complaint	Section-14	138/142, NI Act	2 year	Na	Na	24.02.2020	Na	20.01.2024, Awaiting further order	YES, from Hon'ble High Court	4 Witness	Na	Four	Around One year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021
37	GGM	Sh. Ramesh Chander, CJM		Umesh aggarwal	Former	District President Gargi Kakkar vs Umesh Aggarwal	467	HRGR03-064955-2022	Complaint	Civil Lines	499	2 year	Na	Na	28.07.2022	Na	04.01.2024, Consideration	No	3 Witness	3 Witness	Na	Around One year	
	Hisar	Nil																					
38	Jhajjar	Sh. Vinay Sharma, CJM, Jhajjar		Surender	Former	State Vs Surender	CHI/786/2018	HRJR030024862018	659 dated 29.07.2016	Jhajjar	420/465/468/471 IPC	7 Years	08/29/18	02/20/18	N.A	23-12-2020	Disposed of as on 07.12.2023	No	8	8	0		The case is being dealt with on priority basis as per the directions issued by the Hon'ble High Court and very short adjournments are being given in this case which is presently on state of Defence evidence. It is further submitted that the directions of Hon'ble Supreme Court and Hon'ble High Court in this regard are duly being followed in letter and spirit. Submitted Please.
	Jind	Nil																					
39	Kaithal	Sh. Krishan Kant, Addl. Sessions Judge, Kaithal	--	Roshan Lal Arya	Former	State Vs. Shiv Dayal etc.	12//2021	HRKH010053612021	99 dated 07.03.2016	Civil Line, Kaithal	153, 153-A, 153-B, 188, 505, 506 IPC	3 years	--	--	--	--	Dismissed vide judgment dated 06.12.2023.	--	-	-	-	-	-
	Karnal	Nil																					
	Kurukshetra	Nil																					
	Narnaul	NIL																					

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40	Nuh	SH. JOGENDER SINGH CJM	-	MAMMAN KHAN	SITTING	STATE VS AASHIK	CHI/995/2023	HRNU030079082023	137/01.08.2023	NAGINA	148,153A,379 B,427,435,395,397,201,120B,180,107 IPC	Imprionsment for life	10/30/23				15/01/2024 Appearance		33	0	33			
41	Nuh	SH. JOGENDER SINGH CJM, Nuh	-	MAMMAN KHAN	SITTING	STATE VS ARSHAD	CHI/990/2023		HRNU030078982023	148/01.08.2023	NAGINA	148,149,153A,379A,506,395,427,201,107,120B,180 IPC	Imprionsment for life	10/31/23				15/01/2024 Appearance		20	0	20		
42	Nuh	SH. JOGENDER SINGH CJM, Nuh	-	MAMMAN KHAN	SITTING	STATE VS LUKMAN	CHI/906/2023		HRNU03-007171-2023	149/01.08.2023	NAGINA	148,149,153A,379A,436,506,395,397,427,201,107,120B IPC	Imprionsment for life	11/07/23				15/01/2024 Appearance		30	0	30		
43	Nuh	SH. JOGENDER SINGH CJM, Nuh	-	MAMMAN KHAN	SITTING	STATE VS AADIL	CHI/989/2023		HRNU03-007897-2023	150/01.08.2023	NAGINA	148,149,153A,379A,395,427,436,506,201,120B,107,180 IPC	Imprionsment for life	10/30/23				15/01/2024 Appearance		25	0	25		
	Palwal	Nil																						
44	Panchkula			Zile Ram Sharma and Om Parkash Jain (died)	Former	CBI Vs Zile Ram & others	CHI/ 2965/13	HRPK01001225 2013	RC0512012S0007 DATED 25.09.12	CBI SCB CHD	306 IPC	10 year	08/08/13	08/08/13	NA	Charge not framed	For Final arguments on 09.01.2024	No	169	167	0	If depends upon various factors like number of witnesses cited by prosecution, availability/production of witnesses etc though it is very hard to suggest time taken in conclusion of CBI cases but given the experience it takes about 4/5 years average time.	In view of the instructions contained in letter no. 1047/Spl./Gaz-II(10/15) dated 29.09.2020 of the Hon'ble High Court, Chandigarh the pending cases (MP/MLAs sitting or former) directions given to the Court to proceed and take steps to dispose of the case expeditiously and no adjournment be given except for the Special /substantial reasons on moving of written application by the concerned.	
45	Panchkula			Bhupinder Singh Hooda	Sitting	CBI VS Bhupinder Singh Hooda & others	PC/3/18	HRPK010005242018	RCCHG 2015A 0019 DATED 15.09.15	CBI ACB CHD	120B, R/W 420,471,IPC & 13(2) R/W 13(1) D )IPC	10 year	02/02/18	02/02/18	NA	Charge not framed	19.01.2024	Yes.	yes	-367	367	-367		
46	Panchkula			Bhupender Singh Hooda. AND Moti Lal Vohra Sitting (Rajya Sabha) (died)	Sitting	CBI Vs Bhupinder Singh Hooda & ors.	PC/16/2018	HRPK010049072018	RCCHG2017A/0008 Dated 05.04.2017	CBI ACB CHD	120B/420 IPC and 13(2)R/W, 13(1)(d) of PC Act	10 year	01.12.2018	01.12.2018	16.04.21	Charge not framed	For awaiting of Hon'ble High court order on 12.02.2024	82	-82	82	-82			

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47	Panchkula			Bhupender Singh Hooda.	Sitting	ED Vs AJL	COMA/42/2019	HRPK01004503/2019	COMPLAINT	DN ENFORCEMENT CHANDIGARH	3and 4 of PMLA Act 2002	7 year	26.08.2019	26.08.2019	26.08.2019	Charge not framed	For further proceeding as well as for filing further supplementary complaint on 12.02.2024	12.02.2024	25	-25	25	-25	
				Moti Lal Vohra	Sitting (Rajya Sabha) (died)	ED Vs AJL	ED Vs Bhupinder singh Huda & ors.	COMA/3/2021	HRPK010004882021	DN ENFORCEMENT CHANDIGARH	3and 4 of PMLA Act 2003	7 year	15.02.2021	15.02.2021	15.02.2021	Charge not framed	For Arguments on 19.01.2024.	No.	-34	0	-34		
48	Panchkula	Court of Dr. Rajni Kaushal CJM, Panchkula. (02.05.2023)		Bhupinder Singh Hud	Sitting	ED Vs Bhupinder singh Huda & ors.	COMA/3/2021	HRPK010004882021	COMPLAINT	DN ENFORCEMENT CHANDIGARH	3and 4 of PMLA Act 2004	7 year	15.02.2021	15.02.2021	15.02.2021	Charge not framed	For Arguments on 14.11.2023.	No.	34	-15	30	-11	
49	Panipat	Ms. Jogindri, SDJM Samalkha	—	Satvinder Rana	Former	State Vs. Sudhir etc.	CHI/255/ 2020	HRPPA1001109 2020	260 dated 28.04.2020	Samalkha	457,380, 406,120B, 34 IPC	14 Years	09.07.2021	30.07.2021	NA	44407	Apperance of accused for 11/12/2023	NA	39	0	39	2 Years	The requisite report has been submitted by Ms. Jogindri.SDJM, Samalkha in whose Court a Criminal case bearing CIS No. CHI 255/ 2020 titled as State Vs. Sudhir etc. a involving former MLA is pending. Accused Parvesh and Rajesh declared Proclaimed Offenders.The case was adjourned to 08/02/24 for arguments on application for renwal /re-issue passport of accused Satvinder
50	Rohtak	Sh. Mahesh Kumar AD&SJ Rohtak	--	Balbir @ Bali	Former	State Vs. Balbir @ Bali	0	HRRH010022902014	141, 06.05.11	Kalanaur	0	Life Imprisonment	19.09.2011	23.01.13	28.05.11	23.01.13 & 27.08.21	fixed for 01.12.2023 for recording statement of accused under section 313 Crpc.		0	0	0	Six months after vacation of stay on proceedings.	Judicial Officers have been directed not to give unnecessary adjournments except for the special/substantial reasons to be recorded on moving of written application by the concerned. They have also been asked to use video conferencing facility for conducting court proceedings and speedy disposal of such cases. -do-
51	Rohtak	Ms.Deepti, Chief Judicial Magistrate, Rohtak.	--	Balraj	Sitting	Manish Grover Vs Balraj	0	HRRH030035482020	--	Civil Lines Rohtak	499,500 IPC	--	--	--	26.02.2020	Not Framed yet	Case adjourned to 02.12.2023 for arguments		0	0	0	1-2 years after vacation of stay on proceedings.	
52	REWARI	Sh. Raj Kumr Jain, ASJ, Rewari	--	Roshan Lal Arya	Formar	State Vs. Roshan Lal Arya	SC-33-2023	HRRE010005272023	179/ 26.04.16	Model Town, Rewari	153/153A/ 153B/124A IPC & 54 of Haryana Police Act	Life Imprisonment	27.05.2019	27.05.2019			Awaiting further order for 19.12.2023		0			No proceeding took place during this as the case was already fixed for 19.12.2023 for awaiting further order.	2 Years
	Sirsa	Nil																					

Sr.No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
	Sonipat	Nil																					
53	Yamuna Nagar	Ms. Monika, Chief Judicial Magistrate	--	Sh. Subhash Chaudhary	Former	State V/s Kusum Rani etc.	CHI/444/21	HRYN030015422021	FIR NO. 149 DATED 15/10/2018	Buria	420, 406, 409, 467, 468, 471, 120-B IPC	Life Imprisonment	16/03/2021	16/03/2021	--	08.06.2021	The case is fixed for 03.02.2024 for awaiting further orders of Hon'ble High Court.	Yes	11	0	11	Direction has been given to adjourn the case beyond the date fixed by the Hon'ble High Court.	The Hon'ble High Court of Punjab & Haryana at Chandigarh, has directed to adjourn the hearing in the trial to a date beyond that given by the Hon'ble High Court, in CRM-M-23786-2021. No further order has been received from the Hon'ble High Court. The date fixed in the Hon'ble High Court is 24.01.2024 and as such the present case has been adjourned for 03.02.2024 for awaiting further orders from the Hon'ble High Court.